Applicants

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.2385/89

New Delhi this the 37 day of May, 1994.

HON'BLE SHRI S.R. ADIGE, MEMBER (A) HON'BLE SMT LAKSHMI SWAMINATHAN, MEMBER (J)

26. N.S. Mani, ITI, Malviya Nagar 27. H.K. Malhotra, ITI, Pusa 28. J.N. Wadawan, ITI, Pusa

C/o the Director, Directorete Applicants of Training &Tech. Education, Rouse Avenue, New Delhi.

By Advocate: Shri S.K. Bisaria

VERSUS

1 Lt. Governor through Chief Secretary Delhi Administration Delhi

? The Director Directorate of Training and Tech. Education Rouse Avenue, New Delhi Del

3. Shri Mohan Lal

4. Shri C.S. Kasana, ITI, Subzi Mandi 5. Shri Rati Ram Gupte, ITI, Malviya Nagar 6. Smt. Krishna Hasanwalia, ITI, Siri Fort 7. Shri A.G. Yalvalwar (Ptx)

/h

8. Shri Makhan Lal 9. Shri Balwent Rai 10. Shri Kishori Lal ll. K. Majumdhar 12. Shri P.S. Verma, ITI, Pusa
13. Shri B.R. Sachdeva, ITI, Pusa
14. Shri R.M. Angnd, ITI, Malviya Nagar 15. Shri K.M. Kapur, Pusa Polytechnic
16. Shri K.M. Kapur, Pusa Polytechnic
17. Shri Yograj Pal, ITI, Arab Ki Sarai
18. Shri R.K.Sharma, ITI, Pusa Draffinan of
19. Shri S.P. Jain, ITI, Arab Ki Sarai
20. Shri Gurcharan Singh, ITI, Arab Ki Sarai
21. Shri Ved Prakash Sharma, ITI, Shahdara 22. Shri R.C. Goel, ITI, Nand Vago 23. Shri S.S. Bohra (Retd.) 24. Shri P.L. Chawla, ITI, Pusa 25. Shri J.R. Arora, ITI, Arab Ki Sa 26. Shri S.N. Malhotra. (Retd.) Arab Ki Sarai 27. Shri C.B. Setia, ITI, Jail Road 28. Shri S.C. Sharma, ITI, Arab Ki Sarai 29. Shri M.L. Amwani, ITI, Malviya Nagar 30. Shri Pritam Singh, ITI, Shahdara 31. Shri Gurbux Singh, ITC, Pusa 32. Shri B.P. Malik, (Retd.) 33. Shri S.N. Sahaai (Retd.) Shri S.N. Sehgal (Retd.) 33. 34. Smt. Tara Rani, (Redd.) 35. Shri Namak Singh XXXXXX, (Rata.) 36. Shri O.C. Kapur (Retd.) 37. Shri N.K. Chopra, ITI, 38. Shri H.C. Nakera (Retd.) Jahangirpuri 38. Shri H.C. Nakera (Retd.)
39. Shri K.K. Grover, ITI, Pusa
40. Shri Remeshwar Dayal, ITI, Nand Nagri
41. Shri Harveer Singh, ITI, Shahdara
42. Smt. Santosh, ITI, Arab Ki Sarai
43. Shri J.C. Yadav, ITI, Pusa
44. Shri C.B. Mathur, ITI, Sabzi Mandi
45. Smt. Chandrakanta ITI, Subzi Mandi
46. Shri M.L. Myas, ITI, Shahdara
47. Smt. Kuldip Sathi, ITI, Malviya Nagar
48. Shri D.N. Chakravarti (Retd.)
49. Smt. Nirmal Chawla, ITI, Subzi Mandi
50. Smt. Prabha Saxena, ITI, Siri Fort
51. Shri Kanwar Sain, (Retd.)
52. Shri Lajpat Rai Khhra (Retd.)
53. Shri B.R. Sachdeva, ITI, Pusa 52. Shri Lajpat Rai Khira (Retd.)
53. Shri B.R. Sachdeva, ITI, Pusa
54. Smt. Manya Priya, ITI, Kichhripur
55. Shri Tilak Raj (Retd.)
56. Shri P.S. Verma, ITI, Pusa
57. Shri R.N. Tuli, ITI, Shahdara
58. Shri B.L. Chugh, ITI, Pusa
59. Shri Prakash Chander (Retd.)
60. Shri N.K. Lahiri ITI, Arab Ki Sach 60. Shri N.K. Lahiri, ITI, Arab Ki Sarai 61. Shri H.B. Juneja, ITI, Arab Ki Sarai 62. Shri A.L. Arora, BTC, Pusa 63. Shri Harbans Lal, ITI, Pusa 64. Shri T.N. Kaushik, ITI, Nand Nagri 65. Shri K.S. Walia, ITI, Pusa 66. Shri Manget Lel, ITI, Pusa 67. Shri Rattan Singh, BTC, Pusa ITI, Pusa

Respondents No. 3 to 67 to ----- Respondents be served through Respondent No.2.



ORDER

HON'BLE SHRI SS.R. ADIGE, MEMBER (A)

In this application Shri K.C. Malik & 27 others, all of them are working in ITI under Delhi Administration had impugned the order dt 27.10.89 (Annexure-I) granting selection grade in the cadre of Craft instructors.

aver An The applicants that the Delhi Administration is running various ITIs to impart technical training to students in various grades. Each such ITI initially two kinds of instructors, viz. Junior Instructors Senior Instructor (Rs.210-380) and $(Gr \, \% \, 180 - 280)$ and 1 Was made appointment in each grade on the basis of direct, independently and separately. Besides that there used to be Supervisor Instructor in the higher grade the 1 of Rs.250-380. Round about 1970, two grades of Juniors $rac{4}{3}$ nstructors and Senior Instructors were merged into one grade of Rs.250-550, which, on the basis of thirdPay Commission recommendations was revised to Rs.440-While the A 750, grade of Supervisor instructor was revised to Rs.550-900. After the merger of the grades of junior instructor and senior instructor, common seniority list was issued by respondents No.2, which was challenged the Delhi High Court and was finally transferred Tribunal for disposal vide T.A. 727/85 (CWthe 4159/82). According to the applicants meanwhile, the Third Pay Commission, recommended the introduction where promotion selection grade towards career were negligible, and as per Third Pay Commission, recommendation, Respondents No.2 issued Order 21.7.89 granting selection grade in the Cadre of Craft instructor. However, on account of the pendency of the Writ Petition challenging seniority list of Craftsman instructors, and the representations made



Instructor, the grant of selection grade was kept in abeyance vide letter dated 3.7.79. Meanwhile, the Tribunal in T.A.727/85(CW 1594/82), by its judgment dated 31.5.88 held as follows:

"33. In the facts and circumstances of the four petitions, we order and direct as follows:

(i) The integration of the cadres of Craft Instructors, Senior and Junior, into one common cadre of Craft Instructors and the impugned combined seniority list dated 9.2.77 are legal and valid. Accordingly, no weightage shall be given to any of the erstwhile Craft Instructors in the matter of fixation of seniority. We also do not see any justification for drawing up tradewise seniority lists.

(ii) The Craft Instructors who have been brought on the common cadre should be considere for the grant of selection grade on the basis of the principle of seniority subject to the rejection of unfit, in accordance with the letter of the Delhi Administration dated 17.12.79, within a period of three months from the date of this order.

(iii) The petitioners would be entitled to arrears of pay and allowances from the date of creation of the common cadre of Craft Instructors. It is, however, clarified that no recovery should be made from the pay of any of the petitioners and those similary situated and that the pay and allowances over-drawn by them, if any, shall be protected and shall be treated as personal to them.

(iv) There will be no order as to costs.

- 3. The applicants allege that as per the directions in the said j-udgment, the respondents is sued a tentative list of eligible candidates for selection grade w.e.f. 5.9.71 and 9.2.77 containing 113 names in all, against which the applicants represented but without considering these representations, the impugned list of selection grade Craft Instructors dated 27.10.89 was issued, compelling the applicants to approach the Tribunal.
- 4. The first ground taken is that as per Third Pay Commission recommendations, only those candidates who had completed 3/4 of the span of the main scale

were entitled to selection grade, but there are several persons in the said list who have not completed even ten years' service. During hearing, Shri Bisaria, learned counsel for the applicants has furnished a list of 15 names of persons who he alleges, had not completed 14 years of service as Craft Instructors on the date of their being granted selection grade. This is denied by the respondents who point out that as per paragraph 5 of Finance Ministry's letter dated 10.1.77 introducing the selection grade,

*for becoming eligible to be considered for appointment to the selection Grade, an employee should have rndered such length of service which would have brought him to the stage represented by 3/4th of the span of the revised scale of the Ordinary Grade inclusive of the service rendered in the pre-revised scale of that Grade subject to a minimum of 14 years of service. This will not, however, have the effect of deliberatisin the cri-teria which might be applicable in respect of selection grades already in vague.

It is clear from this paragraph that 14 years' service refers to the total length of service and from Shri Bisaria's own list, it is clear that all the 15 persons had more than 14 years service to their credity on 27.10.89. Hence this ground fails.

- Pay Commission laid down matriculation as an essential qualification for selection grade but even non-matrics have been granted selection grade. This ground is baseless because the grant of selection grade is governed by Finance Ministry's letter dated 10.1.77 (Supra) which contains no such stipulation restricting selection grade to matriculates there.
- 6. The third ground taken is that those who have been promoted as Supervisor Instructors

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are not legally entitled to selection grade, as this amounts to conforring a double benefit. The respondents have pointed out that the promotion to the post of Supervisor Instructor was temporary, and does not operate any bar to the grant of selection grade to Craft Instructor. The applicants have not been able to furnish any materials to indicate that those temporarily appointed as Supervisor Instructors were debarred from getting selection grade to Craft Instructions. Hence this ground also fails.

- The next ground taken is that there are anamolies in the grant of selection grade as some persons have been granted selection grade from the date of their initial appointment as Junior Instructors while others on being appointed as Senior Instructions. The respondents have correctly pointed out that the selection grade has been granted to those officials, whose names stand in the combined seniority list of Craft-Instructors issued by the Department on 9.2.77 which was declared by CAT as legal and valid, and hence the question of there being anamolies in grant of selection grade is wrong. Hence, this ground also fails.
- mentioned grounds which were pressed during hearing, that none of them have any merit, and the impugned seniority list of Craft Instructors warrants no interference and this application, therefore, fails and it is dismissed. No costs.

(L.SWAMINATHAN)
MEMBER(J)

(S.R.ADIGE) MEMBER(A)

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